

S.R. is being done without connected H.C. File, further S.R. shall be done after receiving of original H.c. File

Filing no. Cr.M.P./8058/2020  
Rahul Kumar Vs State of Jharkhand

Advocate's name:-Kumar Nilesh

1. SJ/DB (S.J)
2. In Time  
Limitation expired on..... X
3. Court Fee.. NR
4. Authentification Fee due on the copy  
Trial Court Judgement Rs. X  
PAID
5. (a) Copy of trial court judgenent X  
(b) Copy of appellate court judgement Yes  
(c) Second Copy of petition X  
(d) Receipt showing service on A.G. Yes  
(e) Vak property stamped }  
executed and accepted Yes
6. (a) Cause title Yes  
(b) Provision of law Yes
7. Intimation regarding surrender of  
Petitioner X
8. Particulars as required by Rule 140(1)  
ChapterXV Part (A) page no. 37 of the  
J.H.C. Rules 2001.. Stated.  
with  
A.B.A.2051/2017
9. Others defects  
(i) subject may be stated at index page.